

Requirements for filing of Compounding Application

Checklist for applying for Compounding:

If the Applicant is an Individual		If the Applicant is a Firm/ Company	
1. Application Form as per Rule 4 & 5		1. Application Form as per Rule 4 & 5	
2. Annexure of FID/ECB/ODI/LO/BO/PO		2. Annexure of FID/ECB/ODI/ LO/BO/PO	
3. Demand Draft of Rs.5000/-		3. Demand Draft of Rs.5000/-	
4. ECS Mandate		4. ECS mandate	
5. Cancelled cheque		5. Cancelled cheque	
6. Photocopy of PAN Card		6. Photocopy of PAN Card	
7. Undertaking of DOE investigation		7. Undertaking of DOE investigation	
		8. Memorandum and Articles of Association	
		9. Latest Audited Balance Sheet	

a) Application Form as per Rule 4 & 5 (Form is attached herewith) in terms of [A.P. \(DIR Series\) Circular No 56 dated June 28, 2010](#)

b) Necessary Annexures (attached herewith) according to the nature of contravention i.e. FID/ECB/ODI/LO/BO/PO in terms of [A.P. \(DIR Series\) Circular No.57 dated December 13, 2011](#) updated in terms of [A.P. \(DIR Series\) Circular No. 20 dated August 12, 2013](#) (NIC Code and Activity to be mentioned)

c) Demand Draft of Rs.5000/- in favour of "Reserve Bank of India" payable at the Regional Office where the application is being submitted **OR** at Mumbai if the application is submitted at CEFA, Mumbai.

d) Bank particulars of the applicant as per Signed ECS Mandate (Form is attached herewith)

e) Photocopy of a cancelled cheque leaf in respect of the applicant.

f) Photocopy of the PAN card.

g) An undertaking that the applicant is not under investigation of any agency such as DoE, CBI etc.

h) A copy of the Memorandum and Articles of Association

i) Latest audited balance sheet

**Details regarding the contravention amount, in foreign currency (if applicable) and corresponding Indian rupees is to be mentioned.

Form

(See Rule 4 or 5)

(To be filled in duplicate and shall be accompanied
by certified copy of the Memorandum issued)

1. Name of the applicant (in BLOCK LETTERS)
2. Full address of the applicant (including Phone and Fax Number)
3. Whether the applicant is resident in India or resident outside India [Please refer to Section 2(v) of the Act]
4. Name of the Adjudicating Authority before whom the case is pending
5. Nature of the contravention [according to sub-section (1) of Section 13]
6. Brief facts of the case
7. Details of fee for application of compounding
8. Any other information relevant to the case

I/We declare that the particulars given above are true and correct to the best of my/our knowledge and belief and that I/We am/are willing to accept any direction/order of the Compounding Authority in connection with compounding of my/our case.

Dated:

(Signature of the Applicant)

**Details to be furnished along with application for compounding of
contravention relating to Foreign Direct Investment in India**

- Name of the applicant
- Date of incorporation
- Income-tax PAN
- Nature of activities under taken (Please give NIC code - 2008)
- Brief particulars about the foreign investor
- Details of foreign inward remittances received by Applicant Company from date of incorporation till date

Table A

Sl.No.	Name of Remitter	Total Amount (INR)	Date of Receipt	Reported to RBI on*	Delay if any
	Total				

* date of reporting to RBI and not AD

Table B

Name of Investor	Date of allotment of shares	Number of shares allotted	Amount for which shares allotted	Date of reporting to RBI*	Delay if any
	Total				

* date of reporting to RBI and not AD

Table C

Sl. No.	Name of Remitter	Total Amount (INR)	Date of Receipt	Excess share application money	Date of refund of share application money	Amount in forex	RBI approval letter and date
	Total						

Table D

Authorised Capital

Sl. No.	Date	Authorised Capital	With effect from	Date of Board meeting	Date of filing with ROC

A= B+C

Please give supporting documents

Table A- Copies of FIRC with date stamp of receipt at RBI

Table B- Copies of FCGPR with date stamp of receipt at RBI

Table C - letter seeking refund/ allotment of shares- approval letter from RBI A2 form

- Copies of Balance Sheet during the period of receipt of share application money and allotment of shares
- Nature of contravention and reasons for the contravention

**Details to be furnished along with application for compounding of
contravention relating to External Commercial Borrowing**

- Name of the applicant
- Date of incorporation
- Income-tax PAN
- Nature of activities under taken (Please give NIC code - 2008)
- Brief particulars about the foreign lender
- Is the applicant an eligible borrower?
- Is the lender eligible lender?
- Is the lender an equity holder?
- What is the level of his holding at the time of loan agreement?
- Details of ECB
- Date of Loan agreement
- Amount in Foreign Currency and Indian Rupee
- Rate of interest
- Period of loan
- Repayment particulars

Details of drawdown

Date of draw down	Amount in Foreign Currency	Amount in INR

- Details of LRN Number- application and receipt
- Details of ECB 2 returns submitted; Period of return: Date of submission
- Details of Utilization of ECB in Foreign Currency and Indian Rupee
- Nature of contravention and reasons for the contravention
- All supporting documents may be submitted

**Details to be furnished along with application for compounding of
contravention relating to Overseas Investment**

- Name of the applicant
- Date of incorporation
- Income-tax PAN
- Nature of activities under taken (Please give NIC code - 2008)
- Name of Overseas entity
- Date of incorporation of overseas entity
- Nature of activities under taken by overseas entity
- Nature of entity- WOS/JV
- Details of remittance sent-Date of remittance; Amount in FCY and INR
- Details of other financial Commitment
- Details of UIN applied and received
- Date of receipt of share certificate
- Approval of other regulators if required
- Details of APRs submitted: For the period ended; date of submission
- Nature of contravention and reasons for the contravention
- All supporting documents may be submitted

Annex- Branch Office / Liaison Office

Details to be furnished along with application for compounding of contravention relating to Branch/Liaison Office in India

- Name of the applicant
- Date of incorporation
- Income-tax PAN
- Nature of activities under taken (Please give NIC code - 2008)
- Date of approval for opening of Liaison Office/ Branch Office
- Validity period of the approval
- Income and expenditure of the LO/BO
- Dates of submission of Annual activity Certificates
- Nature of contravention and reasons for the contravention
- All supporting documents may be submitted

UNDERTAKING

(On the letterhead of the applicant)

* I/We _____ (Name of the applicant) hereby confirm/declare that I/we am/are not under any enquiry/investigation/adjudication by any agency such as Directorate of Enforcement, CBI etc as on the date of this application.

I/We further undertake to inform to the Compounding Authority / Reserve Bank of India immediately, in writing, if any enquiry/investigation/adjudication proceedings are initiated by any agency against me/us at any time hereafter but on or before the date of issuance of the compounding order in respect of the compounding application filed by me/us.'

OR

*I/We _____ (Name of the applicant) hereby confirm/declare that I/we am/are or was/were under enquiry/investigation/adjudication by any agency such as Directorate of Enforcement, CBI etc. and the details are given in the Annex.

I/We further undertake and confirm that no appeal has been filed by me/us under section 17 or section 19 of FEMA, 1999.

(* Strike out one)

Signature of the authorised signatory

ELECTRONIC CLEARING SERVICE (ECS)

ANNEX

MANDATE FORM

1.	Name of the Party (Beneficiary)	-
2.	PAN	-
3.	Particulars of the Bank Account	-
	A. Name of the Bank	-
	B. Name of the Branch	-
	Address:	
	Telephone No:	-
	C. Type of Account	- SAVINGS <input type="checkbox"/> CURRENT <input type="checkbox"/>
	D. Account No. :	- (As appearing on the cheque book issued by the Bank)
	E. The 9 Digit MICR Code Number:	- (As appearing on the cheque book issued by the Bank)
	F. IFSC Code	- (As appearing on the cheque book issued by the Bank)

4. Checklist for Attachments (kindly tick):
- Photocopy of PAN Card
- Photocopy of a cancelled blank cheque

5. I/We hereby declare that the particulars given above are correct and complete. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information, I/We would not hold the user institution responsible.

Date : Signature of the Authorised Signatory

Place : (Name of the Authorised Signatory)

Official Stamp